

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 1671 OF 2018
IN
DFR NO. 4354 OF 2018

Dated: 3rd January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Aravanti Renewable Energy Private Limited
Vs.

...Appellant(s)

Bangalore Electricity Supply Company
Limited & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.
Mr. Shubharanshu Padhi
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Siddhant Kohli for R-1

Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-2

ORDER

IA No. 1666 of 2018 (delay in filing)

There is 10 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. Respondents objecting for allowing the IA. On perusal of delay, application, we agree that delay of 10 days deserve to be condoned in filing the Appeal. Accordingly, Application is allowed.

DFR No. 4354 of 2018

Objections if any, on main Appeal be filed on or before 01.02.2019, after serving advance copy on the other side.

Registry is directed to number the Appeal and list the matter for admission on **01.02.2019**.

(S. D. Dubey)
Technical Member

Pr/js

(Justice Manjula Chellur)
Chairperson